

(c) In Orissa about 4,600 ha brackish water area has been brought under prawn farming in the four coastal districts of Balasore, Cuttack, Ganjam and Puri, till the end of 1989.

**Families benefitted under IRDP**

1889. SHRI JAGADISH JANI : Will the Minister of AGRICULTURE be pleased to state:

(a) the number of families benefitted under the Integrated Rural Development Programme during the 7th Five Year Plan period, Statewise;

(b) whether the above programme is still being continued; and

(c) if so, the allocation made to the different States for implementation of IRDP in 1990-91 ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VER-MA) : (a) Under Integrated Rural Development Programme (IRDP) about 180.849 lakh families have been assisted during the 7th Plan period. State-wise families assisted during the 7th Plan period is given in the enclosed Statement. (See below).

(b) Yes, Sir.

(c) Statewise allocation made for the implementation of IRDP during 1990-91 is given in the Statement.

**Statement**

*Families assisted under IRDP during the 1th Plan Period and Allocation made for 1990-91*

Sl. No.	States/UTs	Families Assisted during 7th plan (Nos.)	Allocation for 1990-91 (Rs. in lakh)
1	2	3	4
1	Andhra Pradesh . . . . .	1228575	5502.906
2	Arunachal Pradesh . . . . .	55555	469.440
3	Assam . . . . .	298080	1502.922
4	Bihar . . . . .	2534256	11025.894
5	Goa . . . . .	29874	97.800
6	Gujarat . . . . .	636358	2266.098
7	Haryana . . . . .	266120	542.258
8	Himachal Pradesh . . . . .	159024	194.142
9	Jammu & Kashmir . . . . .	134396	271.128
10	Karnataka . . . . .	750655	3444.336
11	Kerala . . . . .	486615	1871.122
12	Madhya Pradesh . . . . .	1735871	7297.040
13	Maharashtra . . . . .	1221195	5894.536
14	Manipur . . . . .	37131	43.514

1	2	3	4
15	Meghalaya . . . . .	28959	130.546
16	Mizoram . . . . .	26935	195.600
17	Nagaland . . . . .	24047	205.380
18	Orissa . . . . .	1088832	3605.006
19	Punjab . . . . .	356181	458.574
20	Rajasthan . . . . .	855599	3514.630
21	Sikkim . . . . .	10755	39.120
22	Tamil Nadu . . . . .	1223539	4940.564
23	Tripura . . . . .	90836	153.974
24	Uttar Pradesh . . . . .	3359465	14727.970
25	West Bengal . . . . .	1398210	6155.622
26	A&N Islands . . . . .	8172	48.900
27	Chandigarh . . . . .	297	9.780
28	D&N Haveli . . . . .	2987	9.780
29	Delhi . . . . .	13606	48.900
30	Daman & Diu . . . . .	1955	19.560
31	Lakshadweep . . . . .	2074	48.900
32	Pondicherry . . . . .	18769	39.120
ALL INDIA : . . . . .		18084923	74775.060

**Checking on vendors/contractor-  
operating in railway platforms Running  
trains**

1890. SHRI SURENDRA SINGH THAKUR : Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that vendors and contractors are licenced for sale of consumable and edible items in the Railway Platforms and running trains;

(b) if so, what check/control is applied by Government on them with a view to provide right quality and quantity at a fixed price to the passengers;

(c) whether Government would consider to conduct large scale sur-

prise checks for violation of standard of quality, quantity and price rates of items being sold by these vendors and contractors in the railway platforms and running trains; and

(d) if so, by what time ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI AJAY SINGH) : (a) Yes, Sir.

(b) to (d) Regular as well as surprise inspections are carried out by inspectors and officers of the Railways to check the quality, quantity and cases of overcharging, if any. Remedial as well as penal action is taken against the defaulting vendors/contractors.